

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(IB)-79(PB)/2019**

**IN THE MATTER OF:**

Central Bank of India Ltd

.... Applicant/petitioner

v.

Harvest Hotels and Services Apartments Pvt Ltd .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. Neha Malik & Mr. Sahil Malik, Adv.

For the Respondent

**ORDER**

Arguments heard. Order reserved.

— Sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**